

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 26 of 2021

IN THE MATTER OF:

**Commissioner of State Taxes & Excise
Himachal Pradesh & Ors.**

...Appellants

Versus

Naresh Kumar Sood, Liquidator

...Respondent

Present: -

For Appellant: Ms. Thonpinao Thangal, Advocate.

For Respondent: Mr. Ajay Kumar Jain, Advocate.

O R D E R
(Virtual Mode)

13.04.2021 Under order dated 24.03.2021 Learned Counsel for the Appellant sought two weeks' time to file his Rejoinder.

Today when the case was called out, Learned Counsel for the Appellant submits that she has filed Rejoinder only yesterday i.e. 12.04.2021 and further submits that main arguing counsel is unwell. Therefore, he sought adjournment.

Learned Counsel for the Respondent is present.

List the Appeal 'For Admission (After Notice)' on **13th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)